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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO. 1359 OF 2006.

ALLAHABAD THIS THE 08TH DAY OF DECEMBER 2006.

HON'BLE MR. JUSTICE KHEM KARAN, V.C.

HON'BLE MR. P.K. CHATTERJI, A.M

Nayeem Javed Khan son of Sri H.U. Khan, R/o 1384
Khatiwada, Isace Toia, Jhansi.

.....Applicant

By Advocate: Sri R.P. Singh

Versus.

- 1 Union of India through Secretary, Ministry of Railways, New Delhi.
- 2 Divisional Railway Manager, North Central Railway, Jhansi.
- 3 The D.P.O. North Central Railway, Jhansi.
- 4 Sri Manoj Khare, General Supervisor, N.C.Railway, Electronic Data Processing (EDP) Jhansi.

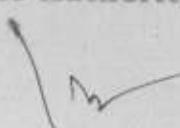
(By Advocate: Sri P.N. Rai)

O R D E R

By MR. JUSTICE KHEM KARAN, V.C.

Heard Sri R.P. Singh learned counsel for the applicant and Sri P.N. Rai, learned counsel for the respondents on this original application,

2. The applicant has come with a case that he appeared at the selection for promotion to the post of Data Entry Operator/General Supervisor held in 1992 and he was also successful in written and viva voce held on different dates but he is not being offered appointment inspite of the representation having been given to the Authorities concerned.



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It is complained that some persons outside the select list have been given such appointment.

3. We think that the respondent NO.2 may be asked to look into the ^{of} within a period to be fixed by this Tribunal, so that we may come to know as to why the respondents could not honour the select list.

4. So the O.A. is finally disposed of with a provision in case the applicant gives a detailed fresh representation to respondent NO.2, within a period of 15 day from today, he shall pass suitable order thereon within a period of two months from the date such representation together with copy of this O.A. and order is received by him.

W. J. M.
8.12.56

No costs.

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Member-A

Vice-Chairman.

Manish/-